

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 103
IB-638/ND/2020
IA/3023/2024

IN THE MATTER OF:

Ms. Manjula Tripathi and Ors

...PETITIONER

Vs

M/s. Clarion Townships Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 07.06.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:

For the RP

**:Adv. Abhishek Anand, Adv.
Karan Kohli, Adv. Akshit
Awasthi.**

For the Respondent/Corporate Debtor

:

ORDER

IA/3023/2024

This is an application filed by the Resolution Professional seeking certain directions, Ld. Counsel on behalf of the Resolution Professional is present and sought liberty to withdraw the present application as the Resolution Plan has already been approved. Liberty is granted to the Applicant to withdraw application IA/3023/2024 is **dismissed** as **withdrawn**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)